

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6813/2019

HEERA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 16-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Sudhir Kulshreshtha, AOR (N/P*)

Mr. Sameer Kulshreshtha, Adv.

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR (N/P*)

Mr. Pranav Kaashyap, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete on the Sole Respondent but no one has chosen to enter appearance on his behalf. However, Mr. Pranav Kaashyap, Ld. Counsel on behalf of Mr. Sarvesh Singh Baghel, Ld. Advocate-on-Record undertakes to appear for the Sole Respondent. He seeks and is given one week time to file the vakalatnama and four weeks time to file the counter affidavit. Ld. counsel for the petitioner is directed to serve the copy of pleadings to the said respondent within one week after filing the vakalatnama.

List again on 10.12.2019.

SURINDER S. RATHI
Registrar